

(b) Before an inquiry under Article 217(3) of the Constitution could be made Shri S. Ramachandra Ayyar tendered the resignation of his office of Chief Justice of Madras High Court.

(c) and (d). Government have no official intimation in the matter.

### Two-Year High School Certificate Examination

842. { Shri Daji:  
Shrimati Vimla Devi:

Will the Minister of Education be pleased to state:

(a) whether the Central Board of Secondary Education has decided to revive the two-year High School Certificate Examination which was abandoned last year; and

(b) if so, the reasons therefor?

**The Minister of Education (Shri M. C. Chagla):** (a) No, Sir.

(b) Does not arise.

### Merger of Kulu Region with H.P.

843. **Shri J. B. S. Bist:** Will the Minister of Home Affairs be pleased to state:

(a) whether the attention of the Government has been drawn to the reports of large scale demonstrations in Kulu regions of Punjab for immediate merger with Himachal Pradesh; and

(b) if so, the reaction of the Government thereto?

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):** (a) According to a report published by a daily on the 20th October, 1964 when the Chief Minister, Punjab, visited Kulu and Manali, certain people while welcoming him raised slogans in support of a demand for the merger of Kulu Valley in Himachal Pradesh. Another report which appeared in the same daily on 21st October, 1964, also indicated that the Chief Minister, Punjab, considered

this demand as wholly unjustified and detrimental to the interest and well-being of the people of this area.

(b) The Government of India do not propose to alter the boundaries of Punjab and Himachal Pradesh as determined under the States Reorganisation Act, 1956.

### Ex-Premier of J. & K.

844. **Shri Sham Lal Saraf:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government are aware that Bakshi Ghulam Mohammad, Ex-Premier of Jammu and Kashmir, now detained in Udampur Jail, has been suffering for some time from acute nasal trouble;

(b) whether he wrote to the Central Government seeking permission to go to Bombay for undergoing treatment by an Eye, Ear and Nose Specialist; and

(c) the action Government have taken in the matter?

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):**

(a) Yes.

(b) No specific request for permission to go to Bombay has been received. Some time back, the Prime Minister received a letter from Bakshi Ghulam Mohammad in which he had mentioned that prior to his arrest he was intending to go to Bombay for treatment.

(c) Jammu and Kashmir Government are seized of the matter and they have taken appropriate steps for his treatment.

दिल्ली में न्यायपालिका का कार्यपालिका से अलग किया जाना

845. श्री राम सेवक यादव : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :-

(क) क्या यह सच है कि दिल्ली राज्य में न्यायपालिका को कार्यपालिका से अलग